## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

OA-2254/96

New Delhi this the 2nd day of December, 1997.

Hon ble Shri S.R. Adige, Vice-Chairman(A) Hon ble Smt. Lakshmi Swaminathan, Member(J) 9

Sh. Ayodhya Prasad, R/o L-36, C,DDA Flat, Saket, New Delhi.

Applicant

(By Advocate : None)

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· versus

- Lieutenant Governor, Government of National Capital Territory of Delhi, Raj Niwas, Delhi.
- The Chief Secretary,
   Government of National Capital
   Territory of Delhi,
   Sham Nath Marg, Delhi.
- 3. Mrs. Kiran Dhingra, IAS,
  Secretary-cum-Commissioner,
  Transport Department,
  Government of National Capital
  Territory of Delhi, 5/9, Under
  Hill Road, Delhi..
- 4. The Additional Director(Transport), Transport Department, Government of National Capital Territory of Delhi, 5/9, Under Hill Road, Delhi.

Respondents

(By advocate : Shri Rajinder Pandita)

ORDER(ORAL)
Hon ble Shri S.R. Adige, Vice-Chairman(A)

The applicant impugnes the suspension order dated 27.4.95 (Annexure A-2) passed by the respondents and seeks a direction to treat him on duty.

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- None appeared for the applicant when the case was called out. We note that this is at Serial No.10 of the list of regular hearing cases today. Sh. Rajinder Pandita appeared on behalf of the respondents and was heard.
- Shri Pandita has invited our attention to the applicant had filed OA-2013/95, the fact that preler dated 27.4.95 was which the very same The said O.A. was disposed of impugned by him. judgement dated 15.2.96 with a direction that if the respondents still considered it necessary to hold a disciplinary proceeding against the applicant contemplated in their order dated 27.4.95, they were to initiate the same by issuing a chargesheet to the applicant within a period of six weeks from the date of receipt of a copy of that judgement, failing which the impugned suspension order would stand automatically revoked.
  - 4. We note that the respondents had issued the chargesheet on 27.3.96.
  - We are further informed that R.A.No.45/96 against the aforesaid judgement dated 15.2.96 was dismissed by a detailed order on 17.9.96.
  - Onder the circumstances, the contention of the learned counsel for the respondents that the present O.A. is barred by resjudicata is sustained, and the O.A. is dismissed. No costs.

Lakel. Swaminathan)

(Smt. Lakshmi Swaminathan)
 Member(J)

(S.R. Adige)
Vice-Chairman(J)

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